### Functioning of Salarjung Musem

3435. DR. YELAMANCHILI SIVAJI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any complaints in regard to the functioning of the Board of management of Salarjung Museum, Hyderabad; and
- (b) ii" so, what are the details thereof and what steps have been taken to redrete the same?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The complaints relate to the extension in service to the museum's Director, holding of meetings in Delhi, award of work to National Building Construction Corporation Ltd. and not Central Public Works Department etc. The complaints do not warrant any action as the decisions of the Board of Management were within their competence.

### **Indian Education System**

3436. SHRI DHULESHWAR MEENA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a meeting of leading academicians and educationists during this month was called to formulate the direction, programmes and initiatives required for the Indian education system to meet the challenges of the coming decade; and
- (b) if so, the changes sought to be made in the existing education policy and system?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) The Government feels that our achievement in various fields during the almost 50 years of independence should be suitably reflected in the history courses, particularly at the school and undergraduate levels. A meeting was held in this month in the Ministry of Human Resource Development with the eminent historians and education-

ists in regard to the content and medalities necessary for the exercise. The meeting Was not called *to* suggest changes *to* the existing education policy and system.

# काशी हिन्दू विश्वविद्याह्म में झड़पें

3437 श्री शंकर **बयाल** सिंह: क्या **मानव संसाधन विका**स मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि नवम्बर के अन्तिम और दिसम्बर के प्रथम सप्ताह के दौरान काशी हिन्दू विश्वविद्यालय के छातों और पुलिस के बीच कई बार झड़पें हुई थीं; श्रौर
- (ख) यदि हां, तो उनके क्या कारण हैं श्रीर सरकार ने इस संबंध में क्या कार्यवाही की है?
- 📋 मानव संसाधन विकास मंदी (श्री द्रर्जुन सिंह)ः े (क) ग्रीर (ख) बनारस विश्वविद्यालय द्वारा भेजी सूचना के ग्रनुसार, विश्वविद्यालय 1.12.91 को बिडला छात्रावास ग्रनधिकृत रूप से रह रहे व्यक्तियों को बाहर निकालने के लिए स्थानीय पुलिस से सहायता मांगी थी। तथापि, व्यक्तियों के एक दल ने इसका विरोध किया था जिन्होंने नारे लगाए श्रौर छातावास के प्रवेश को रोक दिया। इसके बाद उन्होंने पत्थर और बोतल फेंक कर भारी श्रौर स्वदेशी पिस्तोल से फायर भी किए। ब्राठ पुलिस कर्मचारी और एक दर्जन सूरक्षा कर्मचारी घायल हो गए। चार व्यक्तियों को पुलिस द्वारा गिरफ्तार किया गया। जिला प्रशासन के हस्तक्षेप पर छात्रावास में गैर कन्नी रूप से रह रहे व्यक्तियों को निकालने का कार्य स्थगित कर दिया गया और पुलिस बल के वापस बला लिया गया।

## Affiliation of Nehru Homoeopathic Medical College

3438. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) since when the case regarding affiliation of Nehru Homoeopathic Medical

College with Delhi University is pending;

- (b) what are the reasons therefor; and
- (c) by when it is likely to be affiliated with Delhi University?

THE MINISTER OF HUMAN RE SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) According to the information furnished by the Uni versity of Delhi, the Academic Council of the University, at its meeting held on 22.5.1990 approved the proposal to grant provisional affiliation to Nehru Homoeo pathic Medical College, New Delhi, sub ject to the condition that Delhi Adminis tration agrees that the service conditions of teachers of the college will be the same as are applicable to the College Appointed Teachers under Ordinance XII of the Ordinances of the University. The decision of the University was conveyed to the Delhi Administration on 14-6-1990. The matter is still under their consideration.

### Draw ot Monetary Benefits by Members of National School of Drama

3439. SHRI PASUMPON THA. KIRUT-TINAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Society members and finance committee members of the National School of Drama are not permitted to draw the monetary bene fits from the School for the purpose of school plays, theatre workshop or teach ing etc. for the School;
- (b) if so, whether Government are aware that some society members and finance committee members have drawn! are drawing monetary benefits from the National School of Drama; and
- (c) if so, what action has taken so far against such members?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Memorandum of Association and the Rules and Regulations of the National School of Drama do not prevent its Society and finance committee members from taking

up such assignments with monetary benefits.

- The Government is aware that some society and finance committee members have been invited by the School for various academic and pro duction activities and they have drawn monetary benefits from the School for the purpose.
  - (c) Does not arise-

#### Preservation/Security of Antiques

3440. SHRI SURESH PACHOURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government have formulated any action plan for preserving and security of Antiques of Archaeological importance in the country;
  - (b) if so, what are the details thereof;
- (c) whether Government have conducted a survey in the State of Madhya Pradesh to know the number of ancient antiques of archaeological importance which require Government protection; and
- (d) if so, what are the details thereof and what action Government have taken to preserve those antiques and for their security from being stolen by smuggler gangs?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) The Government of India have taken the following measures for the preservation, security and safety of antiquities as well as to prevent theft and smuggling of antiquities:

- 1. Enforcement of the Antiquities and Art Treasures Act 1972, which interalia provides for the following:
  - (i) Compulsory registration of certain categories of antiquities (sculptures in all media) paintings, illustrated and illuminated manuscripts with the Registering Officers;